



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat,
Jammu/Srinagar.

Notification

Jammu, the 20TH of April, 2017.

SRO 186.- In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Fazal Din, Naib Tehsildar Mishriwala, Jammu to be the Executive Magistrate, of the 1st class who shall exercise all the powers of an Executive Magistrate, of the 1st class within his territorial Jurisdiction of Naibat Mishriwala of District Jammu..

By Order of the Government of Jammu and Kashmir.

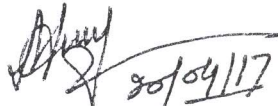
Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of L, J&PA.

NO: LD (P) 94/l-Jammu.

Dated: 20-04-2017

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate Jammu. This is with reference to his No. 895/DMJ/LO/2017-18 dated 17.04.2017.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette
6. SRO Section, Department of L, J& PA (w.7.s.c).


(Mohd Yousuf Faizan)
Assistant Legal Remembrancer,
Department of LJ&P.A